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NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 163/2016 RT CP NO. 123/Chd/Hry/2017

In the matter of Sections 100 to 104 of the Companies Act, 1956 and Section 66 of the Companies Act, 2013.

The Punjab Business and Supply Co. Pvt. Ltd

....Petitioner-company.

Present:

Mr. Atul V. Sood, Advocate for petitioner-company.

Mr. Deepankur Sharma, Advocate for Regional Director, Northern

Region, New Delhi.

Learned counsel for the petitioner seeks time to file compliance with regard to the certificate from company's auditor to the effect that the list of creditors attached is correct and that on the date of filing the application the company was not in arrears of repayment of deposits or interest thereon. Let the same be filed at least three days before the date fixed.

The matter be listed on 16.11.2017 for arguments.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

October 23, 2017

CP-163/2016

RT CP No. 123/Chd/Hry/2017